



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/218/2012/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 26.10.2018

RECOMMENDATION

Sub:- Departmental inquiry against Shri H. Anantharamu s/o late Hanumantharayappa, Second Division Surveyor and i/c., Supervisor, Malavalli Taluk, Mandya District - reg.

Ref:- 1) Government Order No. ಕಂಇ 122 ಭೂದಾಸೇ (3) 2012 dated 17.05.2012.

2) Nomination order No. LOK/INQ/14-A/218/2012 dated 19.05.2012 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 23.10.2018 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 17.05.2012 initiated the disciplinary proceedings against Shri H. Anantharamu s/o late Hanumantharayappa, Second Division Surveyor and in charge Supervisor, Malavalli Taluk, Mandya District [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/218/2012 dated 19.05.2012 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry

Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. LOK/INQ/14-A/2014 dated 14.03.2014, the Additional Registrar of Enquiries-6, Karnataka Lokayukta was re-nominated as Inquiry Officer to conduct departmental inquiry against DGO. Again, by Order No. UPLOK-2/DE/2016 dated 03.08.2016, the Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct departmental inquiry against DGO. Finally, by Order No. UPLOK-2/DE/2017 dated 04.07.2017, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct departmental inquiry against DGO.

3. The DGO - Shri H. Anantharamu s/o late Hanumantharayappa, Second Division Surveyor and in charge Supervisor, Malavalli Taluk, Mandya District was tried for the following charge:-

“That you the DGO - Shri H. Anantharamu while working as Second Division Surveyor and in charge Supervisor of Malavalli Taluk in Mandya District, the complainant namely Shri Nanjundaswamy who had given application on 25.08.2009 for survey sketch of the land bearing Sy. No.333/1 measuring 19 guntas of Hosahalli village belonging to his mother Smt. Shivamma approached you two months later and then

you asked the complainant to pay bribe of Rs.2,500/- and after request reduced the demand to Rs.1,750/- and on 02.11.2009 received the said bribe of Rs.1,750/- from the complainant in the office of the Deputy Director of Land Records at Mandya to show official favour, failing to maintain absolute integrity, devotion to duty, the act of which was unbecoming of a Government servant and thereby committed misconduct as enumerated under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966."

4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*proved*' the above charge against the DGO - Shri H. Anantharamu s/o late Hanumantharayappa, Second Division Surveyor and i/c., Supervisor, Malavalli Taluk, Mandya District.


5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, the DGO - Shri H. Anantharamu is due to retire from service on 31.05.2034.

7. Having regard to the nature of charge (demand and acceptance of bribe) 'proved' against DGO - Shri H. Anantharamu s/o late Hanumantharayappa, Second Division Surveyor and in charge Supervisor, Malavalli Taluk, Mandya District, it is hereby recommended to the Government to impose penalty of 'compulsory retirement from service on the DGO - Shri H. Anantharamu'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka. 